

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 3
(Priority List)

CP/116(CH)2023
(Directions NCLAT)

IN THE MATTER OF:

Sudhir Dhingra	...	Petitioner
Versus		
Orient Craft Ltd. & Ors.	...	Respondents

Under Section: 241(1) & 242(4), CA 2013
Rule: 11 of NCLT, 2016

Order delivered on 19.04.2024

CORAM:

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Raghav Kakkar, Advocate.

For the Respondent : Mr. Viren Sharma, Advocate for Respondent No.1.
Mr. D.S. Patwalia, Senior Advocate with Mr. Sorabh Sharma & Mr. Abhinav Punj, Advocates, for the Respondent No. 4.

ORDER

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of both the counsels, this matter is adjourned to 24.04.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)